

Item No. 1

Confirmation of minutes and publication of items of the 116th Meeting of the Authority

The minutes of 116th meeting of the Authority held on 22nd December, 2021, duly approved by the Presiding Member, is placed as **Annexure - A**. The Members of the Authority are requested to confirm the minutes.

The Members are further requested to give their assent for publishing the minutes along with related notes to agenda. It is submitted that **43** items of agenda were presented in the 116th meeting of the Authority. Of these, **24** items of agenda and related minutes are proposed for being published while the remaining **19** items of agenda and related minutes are proposed for being withheld from publication for the reasons as stated below:

Agenda Item No.	Title of the Item of Agenda and Related Minutes	Remarks
1.	Confirmation of minutes of the 115 th Meeting of the Authority.	Item of routine nature. May not be disclosed.
2.	Action taken report on the minutes of the 115 th Meeting of the Authority held on 1st October, 2021	Item of routine nature. May not be disclosed.
3.	Action taken report taken on the pending issues of the minutes of the meeting held prior to 115 th Meeting of the Authority	Item of routine nature. May not be disclosed.
4.	Statement of Foreign Tours Undertaken by Members from 1st August, 2021 to 30th November, 2021	May be disclosed.
5.	List of Circulars/Guidelines Issued from 1st August, 2021 to 30th November, 2021	The Circulars/Guidelines are already displayed on the website, hence, may not be disclosed.
6.	Statement of Regulatory Actions taken for the period 1st August, 2021 to 30th November 2021	Regulatory Actions are already displayed on the website, hence, may not be disclosed.

7.	Circular Resolution Passed on Forbearance in Computation of Solvency Margin to National Insurance Co. Ltd, United India Insurance Co. Ltd. and Oriental Insurance Co. Ltd, Dated 11.10.2021	Disclosure may compromise the commercial confidence, trade secrets and may harm the competitive position of a third party. It comes under exempted category under Section 8 (1)(d) of the RTI Act, 2005. May not be disclosed.
8.	Circular Resolution on Annual Report for the Financial Year 2020-21 Passed, Dated 18.11.2021	May be disclosed.
9.	Circular Resolution on Annual Accounts of 2020-21 Passed, Dated 18.11.2021	May be disclosed.
10.	Status Note on Remote Inspections Undertaken in 2nd quarter of F.Y. 2021-22	The matter is under process, hence, may not be disclosed.
11.	Delegation of Powers with reference to Development and Implementation of Risk Based Supervisory Framework for Indian Insurance Sector.	May be disclosed.
12.	DRAFT IRDAI (Obligations of an Insurer in respect of Motor Third Party Insurance Business) Regulations, 2021	The exposure draft has been hosted on the website on 05.01.2022. Hence, may be disclosed.
13.	Constitution of Advisory Committee on Loss Prevention and Loss Minimization in General Insurance Industry	The Committee details has been published on website on 06.01.2022. Hence, it may be disclosed.
14.	Merger of AXA Vie France and XL Catlin and its impact on FRBs in India	May be disclosed.
15.	Rejection of R1 Application of CHNHB Health Insurance Co. Limited and Transfer the insurance portfolio	The same is under process, hence may not be disclosed.

16.	Cancellation of Certificate of Registration of Reliance Health Insurance Ltd. – Appointment of Enquiry Officer	Disclosure may compromise the commercial confidence, trade secrets and may harm the competitive position of a third party. It comes under exempted category under Section 8 (1)(d) of the RTI Act, 2005. May not be disclosed.
17.	Status Report on M/s Sahara India Life Insurance Co. Ltd.	The matter is under process, hence, may not be disclosed.
18.	IRDAI (Expenses of Management of Insurers transacting Life Insurance Business) Regulations, 2016 - forbearance for financial year 2020-21 under Regulation 14 (ii)	May be disclosed.
19.	Proposal for Delegation of Powers of the Authority	May be disclosed.
20.	Circular on Public Disclosures by Insurers	The circular on public disclosures by insurers Ref: IRDAI/F&A/CIR/MISC/256/09/2021 was issued on 30.9.2021. Hence, may be disclosed.
21.	Filling up of Backlog / Shortfall vacancies in the Authority	The matter is under process, hence, may not be disclosed.
22.	Transfer / Allotment of Shares for General Insurance Companies.	May be disclosed.
23.	Approval to issue IRDAI (Surety Insurance Contracts) Guidelines, 2022	The IRDAI (Surety Insurance Contracts)

		Guidelines, 2022 Ref. No: IRDAI/NL/GDL/SIC/01/01/2022, dated 03.01.2022 have been hosted on the website. Hence, it may be disclosed.
24.	Major inspection observations out of remote inspections conducted during the financial year 2020-21	The matter is under process, hence, may not be disclosed.
25.	Draft Guidelines on Remuneration of Non-Executive Directors and Managing Director /Chief Executive Officer/ Whole-time Director of insurers	Exposure Draft Guidelines on Remuneration of Non-Executive Directors and Managing Director /Chief Executive Officer/ Whole-time Director of insurers dated 03.01.2022, has been hosted on the website. Hence, may be disclosed.
26.	Capital and Solvency Position of Future Generali India Life Insurance Co. Ltd.	Disclosure may compromise the commercial confidence, trade secrets and may harm the competitive position of a third party. It comes under exempted category under Section 8 (1)(d) of the RTI Act, 2005. May not be disclosed.
27.	Review and Amendment/Replacement of IRDAI (Appointed Actuary) Regulations, 2017	May be disclosed.
28.	Status note in the matter of Application for registration of Indiabulls Life Insurance Company Limited	The matter is under process, hence, may not be disclosed.

29.	Corporate Insolvency Resolution Process in case of 'Reliance Capital Limited'- "NCLT order pronounced on: 06.12.2021"	The matter is already in public domain, hence may be disclosed.
30.	Monetary Penalty of Rs 60 crore Imposed by Special Director, Eastern Region, Enforcement Directorate against Magma HDI General Insurance Company Limited	The matter is under process, hence, may not be disclosed.
31.	Identification of Domestic Systemically Important Insurers for FY 2021-22	May be disclosed.
32.	Draft Guidelines on Corporate Governance for Insurers in India, 2021	May be disclosed.
33.	Status of Public Disclosures by insurers (Life, Non-Life and Health) for the Second Quarter ended September 2021	May be disclosed.
34.	Appointment of Managing Director (MD), IIRM	May be disclosed.
35.	Approval for Setting up a subsidiary to carry out the business of Pension Fund-Max Life Insurance Co. Ltd.	May be disclosed.
36.	Settlement of Covid-19 Death Claims by Life Insurers	May be disclosed.
37.	Request of Agriculture Insurance Company of India Limited (AIC) to diversify to Agriculture & Allied Lines of Business.	May be disclosed.
38.	Other Forms of Capital	Disclosure may compromise the commercial confidence, trade secrets and may harm the competitive position of a third party. It comes under exempted category under Section 8 (1)(d) of the RTI Act, 2005. May not be disclosed.

39.	Status of various applications filed by the IRDAI	The matter is under process, hence, may not be disclosed.
40.	Acquisition of Exide Life Insurance Company Ltd (Exide Life) by HDFC Life Insurance Company Ltd (HDFC Life) and subsequent merger of Exide Life with HDFC Life	May be disclosed.
41.	Standard Operating Procedure for Engagement / Empanelment of Advocates / Law Firms / Senior Counsels and Delegation of Powers in Court Matters.	The matter is under process, hence, may not be disclosed.
42.	Application for approval of Proposed Public offer - Go Digit General Insurance Company Limited – In Principle approval - Reg.	May be disclosed.
43.	Implementation of Ind AS in Insurance Sector in India	The matter is under process, hence, may not be disclosed.

Submitted for approval of the Authority.